

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

ST/263/2008-DB

[Arising out of Order-in-Original No. 12/2008 dated
05/05/2008 passed by the Commissioner of Service Tax,
Bangalore]

Direct Logistics India Pvt. Ltd.

112, Ground Floor, 4th Main, Domlur
2nd Stage, Bangalore

Appellant(s)

Versus

**Commissioner of Service Tax
Bangalore Service Tax- I**

1st To 5th Floor,
TTMC Building, Above BMTC Bus
Stand, Domlur
Bangalore - 560 071
Karnataka

Respondent(s)

Appearance:

None

For the Appellant

Dr. J. Harish, Deputy Commissioner
(AR)

For the Respondent

Date of Hearing: 06/07/2018

Date of Decision: 06/07/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20922 / 2018

Per : S.S GARG

On matter being called neither anybody appeared nor there is any
adjournment request despite notice having been sent to them well in

advance. We also note that the matter has been coming up on Board repeatedly and was being adjourned in the interest of justice. In our view the appellant is not interested in pursuing the appeal. As the appeal is almost 11 years old, we find no reasons to keep it on record. Accordingly the same is dismissed for non-prosecution.

(Order was pronounced and dictated
in Open Court on **06/07/2018**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(S.S GARG)
JUDICIAL MEMBER

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